

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, and all enabling provisions in this behalf, Hon'ble the Chief Justice, High Court of Himachal Pradesh is pleased to make the following amendments in the **“High Court of Himachal Pradesh (Supply of Liveries to court Servants Rules, 1983”:-**

Short Title	These rules may be called the “High Court of Himachal Pradesh (Supply of Liveries to Court Servants (12th Amendment-2015) Rules, 1983” .
Commencement	This amendment shall shall come into force with immediate effect.
Ammendment	The existing Rule 4 shall stand deleted and substituted as under:- “4. Entitlement- “Every Court Servant shall be entitled to livery articles at the time of entry in service” .

**BY ORDER OF HON'BLE
THE CHIEF JUSTICE**

Registrar General

Endst No.HHC/Rules/23-1/S/80/III-

Dated:7.10.2015.

Copy forwarded for information to:-

- 1) The Deputy Registrar-cum-Special Secretary to Hon'ble the Chief Justice.
- 2) All the Additional Registrars/Deputy Registrars/ Assistant Registrars/Secretaries/Court Masters/ Private Secretaries/Section Officers/SPIO/Chief Librarian/Public Relation Officer/Protocol Officer;
- 3) The Section Officer(Admn.).w.r.t. her U.O. letter No.HHC/GAD/Livery/23-1/80-Loose-24601,dated 10th/11th September,2015.
- 4) The Secretary/Private Secretary/PAs to the Registrar General/(Vigilance)/(Rules)/(Judicial), (Admn.)and (Establishment);
- 5) The SO (Computer) of this Registry to get uploaded the Notification under reference, on the official website and e-gazette.
- 6) The Scientific Officer, NIC at H.P. High Court, Shimla with a request to upload the Notification on the High Court Website.
- 7) Guard File.

(Virender Sharma)
Registrar(Rules)